

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PARAMOUNT COACHING CENTRE PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	PARAMOUNT COACHING CENTRE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	8th December, 2009
3.	Authority under which corporate debtor is incorporated / registered	ROC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U80903DL2009PTC196739
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: B-9, 1st Floor, Commercial Complex, Dr Mukherjee Nagar, North West, Delhi, 110009 Earlier at: B-14, 3rd Floor, Commercial Complex, Near Batra Cinema, Mukherjee Nagar, Delhi-110009
6.	Insolvency commencement date in respect of corporate debtor	19 th December, 2023
7.	Estimated date of closure of insolvency resolution process	16 th June, 2024 (180 th day from the date of Commencement of Insolvency Resolution Process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Santanu Kumar Samanta Regd. No.: IBBI/IPA-001/IP-P-02324/2020-2021/13511
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: C-170 Golf View Apartments, Saket South, National Capital Territory of Delhi-110017 Email: - santanukumar@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Immaculate Resolution Professionals Private Limited, Unit No. 112, First Floor, Tower-A, Spazedge Commercial Complex, Sector-47, Sohna Road, Gurgaon-122018 Email Id: ibc.paramountcoaching@gmail.com
11.	Last date for submission of claims	2 nd January, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: - https://ibbi.gov.in/home/downloads (b) NA

Notice is hereby given that the National Company Law Tribunal, Bench-III, New Delhi has ordered the commencement of a corporate insolvency resolution process of the **PARAMOUNT COACHING CENTRE PRIVATE LIMITED** on 19th December, 2023.

The creditors of **PARAMOUNT COACHING CENTRE PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 2nd January, 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Santanu Kumar Samanta
Interim Resolution Professional
For Paramount Coaching Centre Private Limited
Reg. No.: IBBI/IPA-001/IP-P-02324/2020-2021/13511
AFA Valid upto: 14.02.2024

Place: Delhi

Date: 21th December, 2023

FORM A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF PARAMOUNT COACHING CENTRE PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	PARAMOUNT COACHING CENTRE PRIVATE LIMITED
2. Date of Incorporation of Corporate Debtor	8th December, 2009
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Delhi
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U80903DL2009PTC196739
5. Address of the registered office and principal office (if any) of Corporate Debtor	Regd. office: B-9, 1st Floor, Commercial Complex, Dr. Mukherjee Nagar, North West, Delhi-110009 Earlier at: B-14, 3rd Floor, Commercial Complex, Near Batra Cinema, Mukherjee Nagar, Delhi-110009
6. Insolvency commencement date in respect of Corporate Debtor	19th December, 2023
7. Estimated date of closure of insolvency resolution process	16th June, 2024 (180th day from the date of Commencement of Insolvency Resolution Process)
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Santanu Kumar Samanta Reg. No.: IBI/PA-001/PP-P-02324/2020-2021/13511 AFA valid upto: 14.02.2024
9. Address & email of the interim resolution professional, as registered with the board	C-179 Golf View Apartments, Saket, New Delhi-110017 Email: santanukumar@yahoo.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Immaculate Resolution Professionals Private Limited, Unit No. 112, First Floor, Tower-A, Spazedge Commercial Complex, Sector-47, Sohna Road, Gurgaon-122018 Email: ibc_paramountcoaching@gmail.com
11. Last date for submission of claims	2nd January, 2024
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of insolvency professionals identified to act as authorised representative of creditors in class (three names for each class)	Not Applicable
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloads (b) Not applicable

Notice is hereby given that the National Company Law Tribunal, Bench-III, New Delhi has ordered the commencement of a corporate insolvency resolution process of the PARAMOUNT COACHING CENTRE PRIVATE LIMITED on 19th December, 2023.

The creditors of PARAMOUNT COACHING CENTRE PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 2nd January, 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claims shall attract penalties.

Santanu Kumar Samanta
Date : 21.12.2023 Interim Resolution Professional for Paramount Coaching Centre Private Limited
Place: Delhi Regn. No.: IBI/PA-001/PP-P-02324/2020-2021/13511

ED summons sent 'purely as propaganda', says Kejriwal

DELHI CHIEF MINISTER

Arvind Kejriwal hit out at the Enforcement Directorate (ED) for issuing the second summons to him in the Delhi excise policy case, saying that it was "not based upon any objective or rational yardstick but purely as a propaganda".

Though he had been summoned for questioning on December 21, the AAP convenor proceeded on a 10-day Vipassana session in Punjab, sticking to his pre-announced

schedule. This is the second time the Enforcement Directorate has issued summons to Kejriwal in the case.

The first summons had been issued on November 2.

Kejriwal said that the agency issued the second summons without responding to the letter he wrote to them on November 2. The previous letter had called the summons a "fishing and roving" exercise and "politically motivated". —ENS

PUNJAB & SIND BANK
(A GOVT. OF INDIA UNDERTAKING)
ZONAL OFFICE : FARIDKOT

PREMISES REQUIRED ON LEASE (SHIFTING FROM PRESENT PREMISES)
Bank invites offers, under two bid system (offline), for premise measuring in carpet area on Ground floor, on lease basis for a minimum period of 15 years for Branch at:

Name of Branch/office	District	Carpet area (in sq. ft.)
Sarawan (S0510)	Faridkot	1000-1100

Last date of submission of application is 12.01.2024 For further details visit our website www.punjabandsindbank.co.in.

Zonal Manager

3 MORE CONGRESS MPs SUSPENDED, TOTAL 146

Parliament clears Bill on appointment of CEC, ECs

EXPRESS NEWS SERVICE
New Delhi, December 21

THE LOK SABHA was adjourned sine die on Thursday, a day ahead of the scheduled end of the Winter Session that saw a security breach, suspension of an unprecedented 146 MPs that left the Opposition benches almost empty, and expulsion of TMC leader Mahua Moitra in the "bribe-for-query" case.

In his concluding remarks ahead of the adjournment, Speaker Om Birla said 18 Bills were passed this session.

These include the key criminal law Bills—Bharatiya Nyaya (Second) Sanhita, 2023; Bharatiya Nagarik Suraksha (Second) Sanhita, 2023; and Bharatiya Sakshya (Second) Bill, 2023, to replace the Indian Penal Code (IPC), 1860; The Code of Criminal Procedure, 1973 (originally enacted in 1898); and the Indian Evidence Act, 1872 respectively — which were passed by voice



vote on Wednesday.

On Thursday, Parliament also cleared a Bill which seeks to establish a mechanism to appoint the Chief Election Commissioner (CEC) and Election Commissioners (ECs) with law minister Arjun Ram Meghwal asserting that it's in line with the Supreme Court's directions.

The Lok Sabha passed the Chief Election Commissioner and Other Election Commissioners (Appointment, Conditions of Service and Term of Office) Bill, 2023 by a voice vote after a brief discussion.

The Rajya Sabha had cleared it on December 12.

Responding to the debate, Meghwal said the 1991 Act on the service conditions of the CEC and ECs was a half-baked attempt that left out the key aspect of appointments and the present Bill covers such areas.

He also rejected suggestions that the proposed law was against the directions of the SC, which had asked the government to put in place a law on the appointments of the CEC and ECs.

He noted that the top court

had said in March this year that till the time a law is in place, a three-member panel, headed by the Prime Minister and comprising the leader of the opposition in Lok Sabha and the Chief Justice of India, would select the CEC and ECs. The Bill provides for a three-member selection committee comprising the PM, leader of the opposition and a cabinet minister.

Meghwal said the Bill is in consonance with the SC ruling and not against it. He said the committee mentioned in the judgment was a "stop-gap" arrangement.

Till now, the CEC and ECs were appointed by the President on the advice of the government, as there was no law enacted for the purpose.

The Bill, first introduced in Rajya Sabha on August 10, had sought to downgrade the salaries, perks and allowances of the Election Commissioners, aligning them with those of a cabinet secretary.

(Inputs from PTI)

E-Auction Notice

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISIO TO RULE 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable Property mortgaged/charged to the Secured Creditor, the Constructive/Symbolic/Physical Possession of which has been taken by the Authorised Officer of Canara Bank, Secured Creditor, will be sold on "As is where is", and "whatever there is" for the recovery of dues to the Bank. As per Demand Notice under Section 13(2) & further interest thereon, charges and costs due to the Canara Bank, as detailed in the table below:

Sr. No.	Name & Address of Borrower & Guarantors	Total Liabilities	Description of Properties	Type of Possession	Reserve Price Earnest Money 10%
<p>Center Manager, Canara Bank, ARM Branch Kamia Nagar, Agra (Ph. No.) 776950187 e-mail to cb731b@canarabank.com, EMD Amount: A/C No. 209272434, IFSC Code: CNRB0007315</p>					
1.	M/s Imtratek Glasses (India) Prop: Akash Kumar, Add:- Radhika Enclave, Vill & P.O. Kahamini, Distt-Mathura (281501), 2. Smt Rekha Devi (Gaurantor) W/o Shri Ramesh Chandra Khidarpur Chowky, Pharaljee Kishani, Mainpuri (UP) 206303, 3. Shri Akash Kumar S/o Shri Asit Kumar Yadav, R/o: Near Zee School, Udaipura Farukhabad Road, Etawah (UP) 206253	Rs. 73,71,231.62 as per demand notice dated-06.12.2019 plus interest plus other charges less Recovery, if any.	All the Part & Parcel of Land & Building On One Kita Awasiya Plot Situated At Mauza Hariparur, Distt-Etawah Measuring 234.20 Sqm, owned By Shri Akash Kumar, Bounded as: East:Farukhabad Road West: Land of Donor Asit Yadav & Usha Devi, North: Plot Man Singh, South: Plot Mamata Gupta	Symbolic	Rs. 53.26 (Lakhs) Rs. 5.32 (Lakhs)
2.	M/s Jaswant Ice & Cold Storage Pvt Ltd Through Partners Rakesh Kumar And Manoj Chaudhary Address- Arya Samaj Road, Bada Chauraha, Sadabad Road, Mursan Hathras, Rakesh Kumar (also Being Legal Heir Of Late Jaswant Singh), Sh. Manoj Choudhary (also Being Legal Heir Of Late Jaswant Singh), both Address- Hno 58 Station Road Near Pnb Tundla Firozabad Firozabad 283204	Rs. 3,34,57,376.89 as per demand notice dated-01.02.2019 plus interest plus other charges less Recovery, if any.	1. UREM of Cold Storage and Building of M/S Master Jaswant Ice & Cold Storage (Pvt.) Ltd owned by SH. RAKESH KUMAR & SH. MANOJ CHAUDHARY S/O SH. JASWANT SINGH. Property is located at Khata no. 249A) Khasra no. 229, 230, 231, 232/1, 232/2, 233, 234(A), 234 (B), 238m1 & 227 at near Govt. Hospital Mussam Sadabad Road, Hathras. Bounded as: East- Brick Klin Pits Kishan Seth, West- Private Rasta Thereafter Property Portion Of Manoj Kumar, North -Property Of Kishan Seth, South- Govt Hospital.	Symbolic	417.62 Lakhs 41.76 Lakhs
2. Residential building property in name of SH. JASWANT SINGH situated at Khata no. 235 & 238/2 Sadabad Mussam Road Hathras. Bounded as: East-Private Rasta Thereafter Property Master Jaswant Ice And Cold Storage Pvt Ltd, West- Property Of Rakesh Kumar, North -property Of Rakesh Kumar, South -Property Of Udaiveer Singh.					
					44.52 Lakhs 4.45 Lakhs
3.	1) M/s Shri Vijay Garg S/O Late Roshan Lal, 2) Shri Deepak Garg S/O Late Roshan Lal, 3) Smt Vinodini Garg W/O Late Roshan Lal, all R/o Untgir Road, Kheragarh, Agra-283121, 4) Smt Anju Bansal W/O Shri Rajkumar Bansal Sabji Mandi, Sadabad, Hathras-281306, 5) Smt Bimlesh W/O Shri Pawan Kumar R/o Mangal Kumar Colony, Badi Dholpur, Rajasthan-328021, 6) Smt Hemlata W/O Shri Madan Murari Singal, R/o Purana Bazar, Badi Dholpur, Rajasthan-328021, 7) Smt Mamta W/O Shri Praveen Kumar Singal, R/o Purana Bazar, Badi Dholpur, Rajasthan-328021, 8) Smt Meena Devi W/O Shri Yogesh Kumar, R/o Govind Nagar, Behind Janam Bhumi, Mathura-281004.	Rs. 1,99,67,907.19 as on 19.12.2023 plus interest plus other charges less Recovery, if any.	Land and building Property situated at part of Khasra no 602, at present 545, 546, Mauza Kheragarh, Untgiri Road, Tehsil -Khairagarh & Distt. - Agra. The admeasuring area is 953.00 Sq Mtr. Bounded as: East: Plot Of Laxman Das, West: House of Pawan Kumar, North: Vankhandi Ashram, South: Road.	Symbolic	Rs. 8629000/- Rs. 862900/-
4.	Borrower(s): M/s Rajkumar Cold Storage Pvt Ltd, R/o Village Nagla Dhamali, post-Saimra Khandoli, Tehsil Etmadpur, Agra- 282006, Through its Director 1. Shri Shivraj Singh, R/o 11 D/41, Sati Nagar, Naraich, Etmadulla, Agra-282006, 2. Shri Amit Kumar Chauhan, R/o 18B/26A, Neeraj Nagar, Gailana Road, Sikandra, Agra-282007, Gaurantor(s): 1. Shri Jagdish Gautam S/o Shri Tejveer Gautam, R/o VIII & P.O Sarai Daud, Mathura 281001. 2. Shri Ajay Kumar Gautam S/o Shri Nathji Mal, R/o VIII & P.O Poindapur, Aligarh - 202123. 3. Shri Anil Kumar Gautam S/o Shri Tejveer Gautam, R/o VIII & P.O Sarai Daud, Mathura - 281001. 4. Shri Shyam Bahadur Singh Chauhan S/o Shri Jahar Singh, 5. Shri Gendpal Singh S/o Shri Tara Singh, Both R/O VIII-Nagla Dhamali, Mauza Saimra, teh Etmadpur, Agra- 282006, 6. Smt Maha Devi W/o Shri Ramesh Chandra, R/o H.No 50, Ram Nagar Tantorra (NH-2 Highway), Mathura -281121. 7. Smt Vimlesh Gautam W/o Shri Anil Kumar Gautam, R/o Vandana Enclave, Khoda Colony, Distt Gaziabad-201307. 8. Smt Raj kumari W/o Shri Tejveer Prasad, R/o VIII & P.O Sarai Daud, Mathura - 281001. 9. Smt Baby Gautam W/o Shri Pawan Kumar Gautam, R/o VIII & P.O Poindapur, Aligarh -202123. 10. Smt Harish Kumar W/o Shri Hariom Prasad, R/o VIII & P.O Sarai Daud, Mathura-281001. 11. Smt Alka Gautam W/o Shri Jagdish Gautam, 12. Shri Ramesh Chandra S/o Shri Narayan Singh, Both R/o Ram Nagar Tantorra (NH-2 Highway), Mathura-281121. 13. Shri Mahavir Prasad S/o Shri Brij Nandan, Vill-Naugaon, teh Sadabad, Distt-Hathras 281306. 14. Shri Cheda Lal S/o Shri Brij Nandan, Vill-Naugaon, teh Sadabad, Distt-Hathras - 281306. 15. Shri Amit Kumar Chauhan, R/o 18B/26A, Neeraj Nagar, Gailana Road, Sikandra - 282007. 16. Shri Shivraj Singh, R/o 11D/41, Sati Nagar, Naraich, PS Etmadulla, Agra -282006.	Rs. 2,65,09,597.55 plus interest and other charges thereon from 01.03.2017 less recovery, if any	1. Residential Building at House no 94-A(Part) Radha Nagar Colony Sikandra Agra standing in the name of Smt Baby Guatam and Sh Ajay Kumar Gautam measuring 209.02 sq mtr. Bounded as: East: 30 feet wide road, West- Plot No 97, North- Plot no 93, South- Plot No 95 2. Equitable Mortgage of triple storied building at khasra no 309/77M at vandana Enclave, Village Khoda, Pargana Loni Distt Gaziabad standing in the name of Smt Alka Gautam and Smt Vimlesh Gautam measuring 133.78 sq mtr. Bounded as: East: Land of others, West- Land of others, North-15 feet wide road, South- Land of others. 3. Residential Building at Khasra no 309/10 Vandana Enclave Extn, Sector-57, Village Khoda, Pargana Loni Distt Gaziabad standing in the name of Sh Jagdish Gautam S/o Sh Tejveer Gautam measuring 33.44 sq mtr. Bounded as: East: Land of others, West- 12 feet wide road, North-Property of others, South- Land of Shri anand Gautam 4. Residential Building at Property no 50 and 19, Ram Nagar colony , Balaji Puram, Mauza Tartura Distt Mathura standing in the name Sh Ramesh Chandra S/o Sh Sonarayan singh and Smt Maha Devi W/o Sh Ramesh Chandra measuring 307.004 sq mtr. Bounded as: East: 20 feet wide road, West- Plot No 19, North-Plot No 49, South- Rasta.	Symbolic	Rs. 5900000/- Rs. 590000/- Rs. 5864000/- Rs. 586400/- Rs. 1468000/- Rs. 146800/- Rs. 8548000/- Rs. 854800/-

Last Date & Time for receipt tender document: 25.01.2024 up to 5.00 PM, Date & Time of e-auction: 29.01.2024 from 11.30 AM to 12.30 PM (With extension of 5 min. duration each till the conclusion of sale)

Sr. No.	Name & Address of Borrower & Guarantors	Total Liabilities	Description of Properties	Type of Possession	Reserve Price Earnest Money 10%
1.	M/S S S TRADING CO., Shri Shilpa Sai S/O Shaitan Singh both R/O VIII - H No. 28, Garhi Deori, Post Deori, Agra-282009, Smt Chandrakala Devi W/O Late Vijendra Singh R/O Bagpur, Karkauli, Sadabad, Hathras-281306, Shri Shiv Kumar S/O Shri Shaitan Singh R/O VIII Deori Garhi , Post Deori, Agra-282009	Rs. 20,57,004.04 as per demand notice dated-03.03.2022 plus interest plus other charges less Recovery, if any.	1. Existing EMT of Open Plot Property measuring area of 132.84 sqm located at Plot No. 33, part of Khasra No. 400, Mohalla Sumangal Estate, Etorra, Tehsil and Dist-Agra in the name of Smt Chandrakala Devi W/O Late Vijendra Singh. Bounded As: EAST-Plot No 34 & 35, WEST- Plot No 32, NORTH- Plot No 48, SOUTH- Road 25 Feet wide	Physical	Rs. 11.95 Lakhs Rs. 1.20 Lakhs
2.	Existing EMT of Poultry Farm Property measuring an area of 1660.00 sqm Land located at part of Khasra No. 326, Mauza Khatoa, Tehsil Sadar, Dist Agra in the name of Shri Shiv Kumar S/O Shri Shaitan Singh. Bounded As: EAST- Land of Ranveer Singh, WEST- Land of Viri Singh, NORTH- Land of Vijay Singh, SOUTH- Chak Road 12' wide				Rs. 18.49 Lakhs Rs. 1.85 Lakhs

1. All charges for conveyance, stamp duty/GST registration charges etc., as applicable shall be borne by the successful bidder only.
2. No interest will be claimed on the bid/ subsequent amount.
3. Authorised Officer is entitled to cancel the bid at any stage without assigning any reason whatsoever

Last Date & Time for receipt tender document: 12.01.2024 up to 5.00 PM, Date & Time of e-auction: 15.01.2024 from 11.30 AM to 12.30 PM (With extension of 5 min. duration each till the conclusion of sale)

For details terms and conditions of the sale please refer the Canara Bank's website www.canarabank.com or may contact the related Branch during office hours on any working day. Authorised Officer reserve the right to cancel the auction at any point of time.

Date: 22.12.2023 Authorized Officer, Canara Bank

यूनियन बैंक ऑफ इंडिया Union Bank of India
भारत सरकार का उपक्रम (A Govt. of India Undertaking)

UNDELIVERED DEMAND NOTICE (SARFAESIA NOTICE SEC 13(2))
Union Bank of India, Alambagh Branch, Address-22-C, Singar Nagar, Alambagh, Lucknow, Uttar Pradesh

To,
1. Mr. Ajay Kumar Yadav S/o Mr. Ram Sewak Yadav, Address: New Gaudara, Bijnour, Tehsil- Sarojini Nagar, Lucknow, Uttar Pradesh- 226012
2. Mr. Rajesh Kumar Yadav S/o Mr. Ram Sewak Yadav, Address: New Gaudara, Bijnour, Tehsil- Sarojini Nagar, Lucknow, Uttar Pradesh- 226012

Dear Sir,
Notice dated 05.12.2023 issued to you u/s 13(2) of The Securitisation & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 by Alambagh Branch, the Authorised Officer, was sent to you calling upon to repay the dues in your loan account/s with us at your last known address could not be served. Therefore, the contents of the said demand notice are being published in this newspaper.
The credit facilities/loan facilities availed by you have been classified as NPA on 29.07.2022. You have executed loan documents while availing the facilities and created security interest in favour of the Bank. The details of the credit facilities and secured assets are as under:
Credit facilities availed with outstanding amount as on 30.11.2023 total outstanding amount Rs. 10,62,702.87 (Rupees Ten Lakhs Sixty Two Thousand Seven Hundred Two & Paise Eighty Seven Only) together with contractual rate of interest from 01.12.2023.
Equitable Mortgage of Land And Building Plot Number F-299, Transport Nagar, Phase-I, Ward- Hind Nagar, Lucknow, Uttar Pradesh. Leasehold Rights of Property Owned By: Mr. Ajay Kumar Yadav S/o Mr. Ram Sewak Yadav & Mr. Rajesh Kumar Yadav S/o Mr. Ram Sewak Yadav, Admeasuring- 140.00 Sq Mtr, Boundaries: East: 12.00 Mtr Wide Road, West: Plot Number F-279 & Plot Number F-280, North: Plot Number F-298, South: Plot Number F-300.
Therefore, you, Number 1 & 2 as borrower in terms of the aforesaid notice have been called upon to pay the aforesaid sum of Rs. 10,62,702.87 (Rupees Ten Lakhs Sixty Two Thousand Seven Hundred Two & Paise Eighty Seven Only) together with future interest and charges thereon within 60 days from the date of this publication. That on your failure to comply therewith we, the secured creditor, shall be entitled to exercise all or any of the rights under Section 13(4) of the Securitisation and Reconstruction of Financial Assets & Enforcement of Security Interest Act 2002. In terms of Section 13(13) of the Act you shall not transfer the secured assets aforesaid from the date of receipt of the notice without Bank's prior consent. Please take note of the provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets. Yours faithfully
Date: 22.12.2023, Place: Lucknow
Authorized Officer, Union Bank of India

बैंक ऑफ इंडिया Bank of India Zonal Office, Plot No.H-2, Taj Nagri Phase II, Fatehabad Road, Agra E-Auction 25.01.2024

E - Auction Sale Notice for Sale of Immovable Asset/s under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002), to be held on 25.01.2024 from 11:00 AM to 05:00 PM.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor(s) that the below mentioned immovable property/ Secured assets are mortgaged/charged to the Secured Creditor (Bank of India) Whereas under section 13(2) of securitization and reconstruction of financial assets and Enforcement of security interest Act, 2002, the Authorised Officers have issued demand notice for recovery of sums from the borrower/ guarantor/ mortgagors/ (herein referred to as borrowers) as per details given below against each borrower. Further, in exercise of power contained in Securitisation and reconstruction of financial assets and enforcement of security interest, 2002, the authorized officers has taken physical/ symbolic possession of the under mentioned secured assets. Whereas sale of secured assets is to be made through Public e- auction of recovery for secured debts due to Bank of India from the Borrowers as mention below-

Earnest Money Deposit (EMD) shall be paid online through I.e. NEFT/Transfer (After generation of Challan from <https://www.mscecommerce.com>) in bidders Global EMD Wallet

S. N.	Name of Borrower/ Guarantor & Add.	Description of Secured Assets	Reserve Price	EMD	Symbolic
District Agra, Branch: Agra Main, Contact Mob.: 8878538144					
1.	Borrower- Mr. Bhodee Prasad S/o Mr. Shanti Babu, Add.- EWVS House No. 69, Sector - 11, Pt. Deendayal Upadhyay Puram, Sikandra Yojna, Agra, Guarantor- Mr. Ashok Kumar Sharma S/o Mr Chandan Singh Sharma, Add.- House No- 6A/ 149, Awais Vikas Colony, Sikandra, Agra O/s Amount: Rs. 7,92,321.06 + UCI & other expenses Less Recovery if any	Property at EWS Bhawan No-69, Sector-11, Pandet Deendayal Upadhaya Puram, Sikandra Yojna, Agra, District - Agra, Area- 25.05 Sq Mtr., Property in the name of Mr. Bhodee Prasad, Bounded as: East- Bhawan No- 138, West- 6 mtr Wide Road, North- Bhawan No. 68, South- Bhawan No- 70	Reserve Price: 12,70,000/-	EMD: 1,27,000/-	Symbolic
2.	Borrower- Mrs. Mamta Alias Mamta Sharma, Add.- 11/48H/01 Nagla Chanda, A Block, Tans Yamuna Colony, Agra, Guarantor- 1. Mrs. Vimla Devi W/o Mr. Rahul Parasar, Add.- H. No. 201, 100 Fita Road, Amlika Bihar Kuberpur Agra, 2. Mr. Rahul Parasar S/o Mr. Mahesh Parasar, Add.- 11/32 C, Sita Nagar, Purani Abadi, Etmadpur, Agra O/s Amount: Rs. 18,45,030.27 + UCI & other expenses Less Recovery if any	EQM of property NO- Plot No- 14, part of old khasra No. 4202 & New No. 1596-K Shiram Colony, Sudampuri , Mauja Naraich, Tehsil Etmadpur, Distt-Agra, Area- 59.45 Sq Mtr., Property in the name of Mrs. Mamta Alias Mamta Sharma, Bounded as: East- Property No- 15, West- Road, North- Road & Land of Others, South- Road 20'0 ft. wide	Reserve Price: 16,85,000/-	EMD: 1,69,000/-	Symbolic
3.	Borrower- Mr. Pawan Kumar Chauhan S/o Yatindra Chauhan & Mrs. Sunila Devi W/o Pawan Kumar, Add. of both- 237- D Block-A, Chandan Nagar, Naraich, Agra O/s Amount: Rs. 9,56,107.03 + UCI & other expenses Less Recovery if any	Property at House No- 237, D Block A, Khasra No-2159, Chandra Nagar, Mauja Naraich District -Agra, Area- 50.16 Sq Mtr., Property in the name of Mrs. Sunila Devi, Bounded as: East- Plot No- 237 C, West- Land of Samiti, North- 25' Wide Road, South- Land of Samiti	Reserve Price: 10,53,000/-	EMD: 1,05,000/-	Symbolic
4.	Borrower- Mr. Ramjeet Singh S/o Atar Singh & Mrs. Vimlesh Devi W/o Ramjeet Singh, Add. of both- Behind Amar ujala, 40A/ SM/18, Maharshi Puram Colony, Sikandra, Agra, Guarantor- Mr. Gajendra Singh Chahar S/o Rajendra Singh Chahar, Add.- H. No-538, Awdhpur, Bodiya, Agra O/s Amount: Rs. 9,29,727.07 + UCI & other expenses Less Recovery if any	EQM of residential property situated at Crop No- 40/A/8N/18 Khasra No-416 Maharshipuram Colony Hariparwat Ward, Kakretha Distt- Agra, Area- 164.2 Sq Mtr., Property in the name of Mrs. Vimlesh Devi, Bounded as: East- Road 28 ft. West- Property of Others, North- Property of Others, South- Property of Others	Reserve Price: 53,78,000/-	EMD: 5,38,000/-	Symbolic
5.	Borrower- Mr. Satyanvir Singh S/o Sovaran Singh, Add.- 4 - Goyal Colony, Jaleswar Road, Tedhi Bagiya, Agra & Mrs. Ishwari Devi W/o Sovaran Singh, Add.- Nagla Karad, Tedhi Bagiya, Agra O/s Amount: Rs. 14,93,527.71 + UCI & other expenses Less Recovery if any	Property at Plot No-4, Corporation No- 11D/52B/1, Khasra No-928, Goyal Colony, Sarai Hajjam, mauja- Naraich, Tehsil- Etmadpur, Agra, Area- 133.76 Sq Mtr., Property in the name of Mrs. Ishwari Devi, Bounded as: East- Rasta 10' Wide, West- Plot of Others, North- Plot of Others, South- Plot of Others	Reserve Price: 18,71,000/-	EMD: 1,87,000/-	Symbolic
6.	Borrower- Mrs. Rajni Verma W/o Mr. Sanjay Verma, Co- Borrower- Mr. Sanjay Verma, Add. of both- Chaur Enclave Vill- Kaharai Samshabad Road Agra, Guarantor- Mrs. Seema Verma O/s Amount: Rs. 12,84,901.51 + UCI & other expenses Less Recovery if any	EQM of residential Land and Building situated at Plot No- 86 & 87 Charul Enclave Vill- Kaharai Samshabad road Agra, Area- 120.39 Sq Mtr., Property in the name of Mrs. Rajni Verma W/o Mr. Sanjay Verma, Bounded as: East- 25' Ft wide Road, West- Other Property, North- Other House, South- Other House	Reserve Price: 37,25,000/-	EMD: 3,73,000/-	Symbolic
District Agra, Branch: SME, Contact Mob.: 6283040437					
7.	Borrower- M/s S. S. Scientific, Prop.- Mr. Shaileendra Singh S/o Mr. Mahipal Singh, Add. of both- 7, Madhav Kunj, Lawyers Colony, Agra O/s Amount: Rs. 1,32,70,170/- + UCI & other expenses Less Recovery if any	Open Land in Gata No. 337/1 & 340 (part) Mauza Madawali, Tundla, Distt. Firozabad, Area- 2855 Sq Mtr., Property in the name of Mr. Shaileendra Singh S/o Mr. Mahipal Singh, Bounded as: East- Other's land, West- Other's land, North- Land of Guddu, South- 13 Ft. Wide Road	Reserve Price: 62,75,000/-	EMD: 6,27,500/-	Symbolic

Terms & Conditions: 1. Auction sale/ bidding will be only through "Online Bidding process on "AS IS WHERE IS" and "AS IS WHAT IS BASIS" through the Website/E-Auction Portal <http://www.mscecommerce.com/auctionhome/bap/index.jsp> 2. Date & Time E-auction is 25.01.2024 (11AM to 5PM with Auto-Extensions of 10 minutes each). 3. The intended bidders who wants to get registered with the website and the submit the EMD require assistance in creating logging ID & Password, Uploading data, submitting bid, training on e-bidding process etc. May contact M/s MSTC Ltd., at 033-22900964, 033-22877557 or mail-id: ibaplot@mscecommerce.com & ibaplot@mscecommerce.com 4. For any property related query may contact Officials of Zonal Office Mr. Lavkesh Kapoor at 8427150404 or Mr. Rajesh Kumar at 8340549135, Mr. Deepak Tripathi at 9654042305, 5. For detailed terms and conditions of the sale, please refer to the link provided in <https://www.bankofindia.co.in/Dynamic/Tender> & <https://www.ibapi.in>.
Note: The Successful bidders shall have to pay 25% of the sale price including EMD on the same day of the sale or not later than next working day, as the case may

भारतीय पुरातत्व सर्वेक्षण अल्मोड़ा में लुप्त शहर को खोजेगा

जजसत्ता संवाददाता
देहरादून, 21 दिसंबर।

भारतीय पुरातत्व सर्वेक्षण (एएसआइ) जल्द ही अल्मोड़ा जिले की गोवाड़ घाटी में रामगंगा नदी के किनारे समतल जमीन के नीचे एक प्राचीन शहर के संभावित अवशेषों की तलाश की कवायद शुरू करेगा। एएसआइ के देहरादून सफ़िल के अधीक्षण पुरातत्ववेत्ता मनोज सक्सेना ने गुरुवार को बताया कि एएसआइ के विशेषज्ञों का एक दल दस किलोमीटर से अधिक क्षेत्रफल में संभावित पुरातत्त्व अवशेषों को तलाशने के लिए जनवरी के पहले या दूसरे सप्ताह में मौके का दौरा करेगा।

उन्होंने बताया कि गोवाड़ घाटी में जमीन के नीचे प्राचीन शहर के अवशेष के अस्तित्व के बारे में अनुमान इस बात पर आधारित है कि क्षेत्र में नौवीं, दसवीं, चौदहवीं और पंद्रहवीं सदी के असंख्य मंदिर मौजूद हैं। अधिकारी ने बताया कि क्षेत्र में इतने सारे मंदिर मानवीय आबादी के बिना संभव नहीं हैं। सक्सेना ने बताया कि अनुमान का दूसरा आधार इस स्थान का नदी के किनारे स्थित होना है क्योंकि ज्वालामुख प्राचीन सभ्यताएं नदियों के किनारे ही विकसित हुई थीं। लेकिन साथ ही उन्होंने यह भी जोड़ा कि अभी यह कवायद तलाश के स्तर पर ही है।

महत्वपूर्ण सूचना						
सर्वसंबंधित को सूचित किया जाता है कि रेलवे द्वारा दिनांक 01.12.2024 से रेलगाड़ी सं. 12915 /12916 अहमदाबाद–दिल्ली जं.—अहमदाबाद आश्रम एक्सप्रेस के आवागमन हेतु अहमदाबाद के स्थान पर साबरमती स्टेशन से संचालित करने का निर्णय लिया गया है। उद्घाटन की समय–सांरणी निम्नानुसार होगा—						
गाड़ी सं. 12915 अहमदाबाद–दिल्ली आश्रम एक्सप्रेस	स्टेशन	गाड़ी सं. 12916 दिल्ली–अहमदाबाद आश्रम एक्सप्रेस				
वर्तमान	संशोधित	संशोधित	वर्तमान			
आगमन	प्रस्थान	आगमन	प्रस्थान	आगमन	प्रस्थान	
--	19:25	--	अहमदाबाद	--	06:20	--
19:38	19:40	--	19:40	साबरमती	▼05:55	-- 05:30
साबरमती स्टेशन के बाद समय–सांरणी में कोई परिवर्तित नहीं।						
उपरोक्त रेलगाड़ियों के मार्ग में आने वाले उद्घाटनों की समय–सांरणी के लिए कृपया रेलमदद हेल्पलाइन नं. 139 डायल करें अथवा रेलगाड़ी पूछताछ वेबसाइट www.enquiry.indianrail.gov.in देखें।						
रेलमदद हेल्पलाइन नं.	139	रेलमदद वेबसाइट देखें	www.railmadad.indianrailways.gov.in	रेलमदद ऐप डाउनलोड करें	उत्तर रेलवे	आरपीसी सुविधा – इमारत चलाएं
  						
पर हमें फॉलो करें		आरपीसी सुविधा – इमारत चलाएं	आरपीसी सुविधा – इमारत चलाएं	आरपीसी सुविधा – इमारत चलाएं	आरपीसी सुविधा – इमारत चलाएं	आरपीसी सुविधा – इमारत चलाएं
						
ग्राहकों की सेवा में मुस्कान के साथ						

केनरा बैंक 	Canara Bank 	सिफ्ट एसएफई 111 फरीदाबाद, 1२/२०, एमआईटी फरीदाबाद हरियाणा-121001 (सीपी कोड 1२3२3)
---	--	--


कच्चा नोटिस (धारा 1३(4)) (अवल संपत्ति के लिए)
अर्बिक, अशोहस्ताक्षरी वित्तीय परिस्थितियों के प्रतिभूतिकरण एवं पुनर्निर्माण और प्रतिभूति हित प्रवर्तन अधिनियम, 2००2 (2००2 का अधिनियम 54) (इसके बाद इसे "अधिनियम" कहा गया) के तहत केनरा बैंक के अधिकृत अधिकारी होने के नाते और प्रतिभूति हित (प्रवर्तन) नियम, 2००2 के नियम ३ के साथ पठित/धारा 1३(12) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए, दिनांक 2०.1०.2०23 को एक माना नोटिस जारी कर उधारकर्ता मंत्रसं मुस्कान भेडिकल स्टोर, अपने प्रोप, कश्मिर सिंह के माध्यम से, श्री शंकर सिंह, श्री राजवीर सिंह चौहान से नोटिस में उल्लिखित राशि रु.14,30,0०4.51(केवल चौदह लाख तीस हजार चार रुपये और इक्यावन पैसे)को उक्त नोटिस प्राप्त होने की तारीख से 60 दिनों के भीतर चुकान करने के लिए कहा था। ऋणकर्ता द्वारा शांति का सुझाव करने में विफल रहने पर, ऋणकर्ता और आम जनता को एतद्वारा नोटिस दिया जाता है कि अशोहस्ताक्षरी ने उक्त निगमों के नियम 8 और 9 के साथ पठित/उक्त अधिनियम की धारा 1३(4) के तहत उसे प्रदान की गई शक्तियों का प्रयोग करते हुए 21 दिसम्बर,2०23 को नीचे वर्णित संपत्ति का कब्जा ले लिया है। विशेष रूप से उधारकर्ता और आम जनता को एतद्वारा बतावनी दी जाती है कि वे उक्त संपत्ति का लेन–देन न करें और संपत्ति के साथ किसी भी तरह का लेन–देन करने पर केनरा बैंक को रु.14,3०,0०4.51(केवल चौदह लाख तीस हजार चार रुपये और इक्यावन पैसे) और उस पर व्याज, लागत आदि के प्रभार के अधीन होगा। प्रतिभूति परिस्थितियों को मुनाने के लिए उपलब्ध समय के संबंध में अधिनियम की धारा 1३(6) के प्राक्वानों के तहत ऋणकर्ता का ध्यान आकर्षित किया है।

अचल संपत्ति का विवरण

नाथू कॉलोनी, चावला कॉलोनी, अग्रवाल धर्मशाला के सामने, मौजा बल्लभगढ़, तहसील बल्लभगढ़, जिला फरीदाबाद, हरियाणा में स्थित खसरा नंबर 62 / / 1 में शामिल, प्लॉट नंबर 35 और ३6 का हिस्सा, कुल नं. 1 पर अचल संपत्ति का वह समस्त हिस्सा और अर्ध, जिसकी माप ३4 वर्ग गज (9.34) फीट है, जिसमें छत के अधिकार और बेसमेंट शामिल नहीं है। चौहद्दी – उत्तर से: अन्य संपत्ति, दक्षिण से: सड़क, पूर्व से: दुकान नंबर 2, पश्चिम से: अन्य संपत्ति।

दिनांक : 22.12.2०23, स्थान : फरीदाबाद अधिकृत अधिकारी, केनरा बैंक

केन फिन होम्स लिमिटेड 	59-6०, प्रथम तल, नीलम बाग, चंड, एनआईटी, फरीदाबाद-121००1	फोन : ०1२९-24३६९6, 24३६६27 नोआइड : 7६2507914०
Can Fin Homes Ltd 	Ken Fin Homes 	E-mail: faridabad@canfinhomes.com
Can Fin Homes Ltd 	Ken Fin Homes 	CIN: L8511०KA198PLC0०869९
अचल संपत्तियों को विक्री के लिए सूचना		
[सूचना हित (प्रवर्तन) नियमों के नियम ८(6) के प्राक्वानों के तहत]		
वित्तीय आिस्थियों का प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2००2 के साथ पठित प्रतिभूति हित (प्रवर्तन) नियमावली 2००2 के नियम ८(6) के प्राक्वान के तहत अवल आितियों की विक्री हेतु विक्री सूचना		
एतद्वारा सर्व साधारण और अधि विशेष रूप से कर्नल/दारी तथा गारुड/र(सी) को सूचना दी जाती है कि प्रयागनू लेनदार के पास बंधन निम्नलिखित अवल संपत्तित, जिसका मौलिक कब्जा केन फिन होम्स लिमिटेड, फरीदाबाद शाखा के प्राधिकृत अधिकारी द्वारा प्राप्त किया जा चुका है (कर्नल/दारी) श्रीमती मीना और श्री राजेश की तरफ केन फिन होम्स लिमिटेड की 21.12.2०23 तक कवायद राशि रु. 47,11,६41/- (रुपये सैंतालीस लाख न्याारह हजार छ सौ इकतालीस मात्र) उस पर आगे व्याज एवं अन्य प्रभारों इत्यादि की वसूली के लिए दिनांक 25.०1.2०24 को 'जैसी है जहां है', जैसी है जो है' तथा 'जो भी वहां है' आधार पर बेची जाएगी। सुरक्षित मूल्य रु. 13,6०,00०/-(रुपए तेरह लाख सात हजार मात्र) तथा धरोहर राशि जमा रु. 1,३6,00० (रुपए एक लाख सैंतीस हजार मात्र) होगी।		
अचल संपत्ति का विवरण		
संपत्ति के सभी भाग और पार्सल क्रमांक, एमसीएफ–132, पुराना प्लॉट नंबर 247–248, गली नंबर 2, नंगला एचव्हेज, फरीदाबाद 121००1		
चौहद्दी निम्नानुसार: उत्तर: 15 चौड़ी सड़क, दक्षिण: मकान नंबर, 295 विकास पूर्व: भगत सिंह की संपत्ति, पश्चिम: सलीम की संपत्ति डाक गार: सुरत		
विक्री के विषय नियम एवं शर्तें केन फिन होम्स लिमिटेड की आधिकारिक वेबसाइट (www.canfinhomes.com) में उपलब्ध कराई गई हैं। कृपया निम्नलिखित लिंक देखें (https://www.canfinhomes.com/SearchAuction.aspx		
लिधि: 21.12.2023	हस्ता./—, प्राधिकृत अधिकारी,	
स्थान: फरीदाबाद	केन फिन होम्स लिमिटेड	

	कोटक महिंद्रा बैंक लिमिटेड
पंजीकृत कार्यालय: 218क, C-०७, G-ब्लॉक, नया वसुंधा कॉम्प्लेक्स, प्लॉट (ए), मुंबई- 4०००९1	
सी.एन. 7०६ नॉनर, प्लॉट नंबर 7, बंगला- 125, फिनिल टैक जंक्शन, नोएडा, उत्तरा- २०131३	
कच्चा नोटिस	
जम्बिक, अशोहस्ताक्षरी नोटिस बैंक लिमिटेड के अधिकृत अधिकारी होने के नाते, विशेष परिस्थितियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित (प्रवर्तन) नियम 2००2 के नियम ३ के साथ पठित प्रतिभूति हित प्रवर्तन अधिनियम, 2००2 (2००2 का ८4) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए उधारकर्ताओं को ज्ञापन पत्रिका जारी किया, जैसा कि नीचे दिया गया है, केबलित उधारकर्ताओं को उक्त की शर्तों की शर्तों से ६० दिनों के भीतर चुकाने को अनिवार्य किया कि अन्य नहीं। उक्त नोटिस जारी करने के बाद भी उधारकर्ता ने उधारकर्ता को उधारकर्ता के प्रतिभूतिकरण के अंतर्गत उधारकर्ता को चुकाने के लिए कहा गया है।	
उधारकर्ता-उधारकर्ता बैंक को चुकाने करने में विफल रहने पर, अशोहस्ताक्षरी/अशोहस्ताक्षरी और आम जनता को एतद्वारा नोटिस दिया जाता है कि अशोहस्ताक्षरी ने उक्त निगमों के नियम 8 और 9 के साथ पठित/उक्त अधिनियम की धारा 1३(4) के तहत उसे प्रदान की गई शक्तियों का प्रयोग करते हुए 2१ दिसम्बर, 2०23 को नीचे वर्णित संपत्ति का कब्जा ले लिया है। विशेष रूप से उधारकर्ता और आम जनता को एतद्वारा बतावनी दी जाती है कि वे उक्त संपत्ति का लेन-देन न करें और संपत्ति के साथ किसी भी तरह का लेन-देन करने पर केनरा बैंक को रु.14,30,0०4.51(केवल चौदह लाख तीस हजार चार रुपये और इक्यावन पैसे) और उस पर व्याज, लागत आदि के प्रभार के अधीन होगा। प्रतिभूति परिस्थितियों को मुनाने के लिए उपलब्ध समय के संबंध में अधिनियम की धारा 1३(6) के प्राक्वानों के तहत ऋणकर्ता का ध्यान आकर्षित किया है।	
अचल संपत्ति का विवरण	
नाथू कॉलोनी, चावला कॉलोनी, अग्रवाल धर्मशाला के सामने, मौजा बल्लभगढ़, तहसील बल्लभगढ़, जिला फरीदाबाद, हरियाणा में स्थित खसरा नंबर 62 / / 1 में शामिल, प्लॉट नंबर 35 और ३6 का हिस्सा, कुल नं. 1 पर अचल संपत्ति का वह समस्त हिस्सा और अर्ध, जिसकी माप ३4 वर्ग गज (9.34) फीट है, जिसमें छत के अधिकार और बेसमेंट शामिल नहीं है। चौहद्दी – उत्तर से: अन्य संपत्ति, दक्षिण से: सड़क, पूर्व से: दुकान नंबर 2, पश्चिम से: अन्य संपत्ति।	
दिनांक : 22.12.2०23, स्थान : फरीदाबाद अधिकृत अधिकारी, केनरा बैंक	

	कोटक महिंद्रा बैंक लिमिटेड
पंजीकृत कार्यालय: 218क, C-०७, G-ब्लॉक, नया वसुंधा कॉम्प्लेक्स, प्लॉट (ए), मुंबई- 4०००९1	
सी.एन. 7०६ नॉनर, प्लॉट नंबर 7, बंगला- 125, फिनिल टैक जंक्शन, नोएडा, उत्तरा- २०131३	
कच्चा नोटिस	
जम्बिक, अशोहस्ताक्षरी नोटिस बैंक लिमिटेड के अधिकृत अधिकारी होने के नाते, विशेष परिस्थितियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित (प्रवर्तन) नियम 2००2 के नियम ३ के साथ पठित प्रतिभूति हित प्रवर्तन अधिनियम, 2००2 (2००2 का ८4) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए उधारकर्ताओं को ज्ञापन पत्रिका जारी किया, जैसा कि नीचे दिया गया है, केबलित उधारकर्ताओं को उक्त की शर्तों की शर्तों से ६० दिनों के भीतर चुकाने को अनिवार्य किया कि अन्य नहीं। उक्त नोटिस जारी करने के बाद भी उधारकर्ता ने उधारकर्ता को उधारकर्ता के प्रतिभूतिकरण के अंतर्गत उधारकर्ता को चुकाने के लिए कहा गया है।	
उधारकर्ता-उधारकर्ता बैंक को चुकाने करने में विफल रहने पर, अशोहस्ताक्षरी/अशोहस्ताक्षरी और आम जनता को एतद्वारा नोटिस दिया जाता है कि अशोहस्ताक्षरी ने उक्त निगमों के नियम 8 और 9 के साथ पठित/उक्त अधिनियम की धारा 1३(4) के तहत उसे प्रदान की गई शक्तियों का प्रयोग करते हुए 21 दिसम्बर, 2०23 को नीचे वर्णित संपत्ति का कब्जा ले लिया है। विशेष रूप से उधारकर्ता और आम जनता को एतद्वारा बतावनी दी जाती है कि वे उक्त संपत्ति का लेन-देन न करें और संपत्ति के साथ किसी भी तरह का लेन-देन करने पर केनरा बैंक को रु.14,30,0०4.51(केवल चौदह लाख तीस हजार चार रुपये और इक्यावन पैसे) और उस पर व्याज, लागत आदि के प्रभार के अधीन होगा। प्रतिभूति परिस्थितियों को मुनाने के लिए उपलब्ध समय के संबंध में अधिनियम की धारा 1३(6) के प्राक्वानों के तहत ऋणकर्ता का ध्यान आकर्षित किया है।	
अचल संपत्ति का विवरण	
नाथू कॉलोनी, चावला कॉलोनी, अग्रवाल धर्मशाला के सामने, मौजा बल्लभगढ़, तहसील बल्लभगढ़, जिला फरीदाबाद, हरियाणा में स्थित खसरा नंबर 62 / / 1 में शामिल, प्लॉट नंबर 35 और ३6 का हिस्सा, कुल नं. 1 पर अचल संपत्ति का वह समस्त हिस्सा और अर्ध, जिसकी माप ३4 वर्ग गज (9.34) फीट है, जिसमें छत के अधिकार और बेसमेंट शामिल नहीं है। चौहद्दी – उत्तर से: अन्य संपत्ति, दक्षिण से: सड़क, पूर्व से: दुकान नंबर 2, पश्चिम से: अन्य संपत्ति।	
दिनांक : 22.12.2०23, स्थान : फरीदाबाद अधिकृत अधिकारी, केनरा बैंक	

आधारकर्ता, सह-आधारकर्ता का नाम और पता, ऋण प्राप्त करने वाला, ऋण राशि	अचल संपत्ति का विवरण	1. कबो की तिथि 2. कबो का प्रकार ३. कबो का प्रकार ४. देय तारीख
की अवधि वर्ण / अवधि तिथि पुनः की अवधि वर्ण	धारा सादरपत्र तहसील विभाग, जिला फरीदाबाद हरियाणा में स्थित प्लॉट नं. 28, किला नं.25 / 1६-14), मुंब. नं. 29, किला नं. 5 / 1(३-3), किला नं. 5 / 1(2-1२), मुंब. नं. 30,किला नं. 1 / 1(4-०) में शामिल कुल 15 कानाल 9 मरस १० मूमि में से, प्लॉट नं. 8 मरस (२२६ वर्ग मं) पर स्थित वह समस्त टुकड़ा और आर्वा। चौहद्दी दक्षिण प्रभार है: पूर्व: अन्य संपत्ति, पश्चिम: 12 कबो, दक्षिण: उत्तर: अन्य संपत्ति, दक्षिण: साधारण जनता की संपत्ति, बंधककर्ता का नाम: श्री अवध वर्मा (अ) अवध सिंह नर श्री श्यामवीर	१. १४ १2 2०23 २. १६ ०६ 2०2३ ३. ३० 0६ 2०23 ४. ३1.21.2०२४ / - (एतद्वारा उक्त चौहद्दी हटाए जाते हैं।) 5. १४ १2 2०23 6. १६ ०६ 2०2३ 7. ३० 0६ 2०23 8. ३१ 0६ 2०23 9. ३० 0६ 2०23 1०. ३१ 0६ 2०23 1१. ३० 0६ 2०23 1२. ३१ 0६ 2०23 1३. ३० 0६ 2०23 1४. ३१ 0६ 2०23 15. ३० 0६ 2०23 1६. ३१ 0६ 2०23 17. ३० 0६ 2०23 18. ३१ 0६ 2०23 19. ३० 0६ 2०23 2०. ३१ 0६ 2०23 2१. ३० 0६ 2०23 22. ३१ 0६ 2०23 23. ३० 0६ 2०23 24. ३१ 0६ 2०23 25. ३० 0६ 2०23 26. ३१ 0६ 2०23 27. ३० 0६ 2०23 28. ३१ 0६ 2०23 29. ३० 0६ 2०23 3०. ३१ 0६ 2०23 3१. ३० 0६ 2०23 32. ३१ 0६ 2०23 33. ३० 0६ 2०23 34. ३१ 0६ 2०23 35. ३० 0६ 2०23 36. ३१ 0६ 2०23 37. ३० 0६ 2०23 38. ३१ 0६ 2०23 39. ३० 0६ 2०23 4०. ३१ 0६ 2०23 4१. ३० 0६ 2०23 42. ३१ 0६ 2०23 43. ३० 0६ 2०23 44. ३१ 0६ 2०23 45. ३० 0६ 2०23 46. ३१ 0६ 2०23 47. ३० 0६ 2०23 48. ३१ 0६ 2०23 49. ३० 0६ 2०23 5०. ३१ 0६ 2०23 5१. ३० 0६ 2०23 52. ३१ 0६ 2०23 53. ३० 0६ 2०23 54. ३१ 0६ 2०23 55. ३० 0६ 2०23 56. ३१ 0६ 2०23 57. ३० 0६ 2०23 58. ३१ 0६ 2०23 59. ३० 0६ 2०23 6०. ३१ 0६ 2०23 6१. ३० 0६ 2०23 62. ३१ 0६ 2०23 63. ३० 0६ 2०23 64. ३१ 0६ 2०23 65. ३० 0६ 2०23 66. ३१ 0६ 2०23 67. ३० 0६ 2०23 68. ३१ 0६ 2०23 69. ३० 0६ 2०23 7०. ३१ 0६ 2०23 7१. ३० 0६ 2०23 72. ३१ 0६ 2०23 73. ३० 0६ 2०23 74. ३१ 0६ 2०23 75. ३० 0६ 2०23 76. ३१ 0६ 2०23 77. ३० 0६ 2०23 78. ३१ 0६ 2०23 79. ३० 0६ 2०23 8०. ३१ 0६ 2०23 8१. ३० 0६ 2०23 82. ३१ 0६ 2०23 83. ३० 0६ 2०23 84. ३१ 0६ 2०23 85. ३० 0६ 2०23 86. ३१ 0६ 2०23 87. ३० 0६ 2०23 88. ३१ 0६ 2०23 89. ३० 0६ 2०23 9०. ३१ 0६ 2०23 9१. ३० 0६ 2०23 92. ३१ 0६ 2०23 93. ३० 0६ 2०23 94. ३१ 0६ 2०23 95. ३० 0६ 2०23 96. ३१ 0६ 2०23 97. ३० 0६ 2०23 98. ३१ 0६ 2०23 99. ३० 0६ 2०23 1००. ३१ 0६ 2०23 1०१. ३० 0६ 2०23 1०२. ३१ 0६ 2०23 1०३. ३० 0६ 2०23 1०4. ३१ 0६ 2०23 1०5. ३० 0६ 2०23 1०6. ३१ 0६ 2०23 1०7. ३० 0६ 2०23 1०8. ३१ 0६ 2०23 1०9. ३० 0६ 2०23 1१०. ३१ 0६ 2०23 1११. ३० 0६ 2०23 1१२. ३१ 0६ 2०23 1१३. ३० 0६ 2०23 1१4. ३१ 0६ 2०23 1१5. ३० 0६ 2०23 1१6. ३१ 0६ 2०23 1१7. ३० 0६ 2०23 1१8. ३१ 0६ 2०23 1१9. ३० 0६ 2०23 1२०. ३१ 0६ 2०23 1२१. ३० 0६ 2०23 1२२. ३१ 0६ 2०23 1२३. ३० 0६ 2०23 1२4. ३१ 0६ 2०23 1२5. ३० 0६ 2०23 1२6. ३१ 0६ 2०23 1२7. ३० 0६ 2०23 1२8. ३१ 0६ 2०23 1२9. ३० 0६ 2०23 1३०. ३१ 0६ 2०23 1३१. ३० 0६ 2०23 1३२. ३१ 0६ 2०23 1३३. ३० 0६ 2०23 1३4. ३१ 0६ 2०23 1३5. ३० 0६ 2०23 1३6. ३१ 0६ 2०23 1३7. ३० 0६ 2०23 1३8. ३१ 0६ 2०23 1३9. ३० 0६ 2०23 1४०. ३१ 0६ 2०23 1४१. ३० 0६ 2०23 1४२. ३१ 0६ 2०23 1४३. ३० 0६ 2०23 1४4. ३१ 0६ 2०23 1४5. ३० 0६ 2०23 1४6. ३१ 0६ 2०23 1४7. ३० 0६ 2०23 1४8. ३१ 0६ 2०23 1४9. ३० 0६ 2०23 1५०. ३१ 0६ 2०23 1५१. ३० 0६ 2०23 1५२. ३१ 0६ 2०23 1५३. ३० 0६ 2०23 1५4. ३१ 0६ 2०23 1५5. ३० 0६ 2०23 1५6. ३१ 0६ 2०23 1५7. ३० 0६ 2०23 1५8. ३१ 0६ 2०23 1५9. ३० 0६ 2०23 1६०. ३१ 0६ 2०23 1६१. ३० 0६ 2०23 1६२. ३१ 0६ 2०23 1६३. ३० 0६ 2०23 1६4. ३१ 0६ 2०23 1६5. ३० 0६ 2०23 1६6. ३१ 0६ 2०23 1६7. ३० 0६ 2०23 1६8. ३१ 0६ 2०23 1६9. ३० 0६ 2०23 1७०. ३१ 0६ 2०23 1७१. ३० 0६ 2०23 1७२. ३१ 0६ 2०23 1७३. ३० 0६ 2०23 1७4. ३१ 0६ 2०23 1७5. ३० 0६ 2०23 1७6. ३१ 0६ 2०23 1७7. ३० 0६ 2०23 1७8. ३१ 0६ 2०23 1७9. ३० 0६ 2०23 1८०. ३१ 0६ 2०23 1८१. ३० 0६ 2०23 1८२. ३१ 0६ 2०23 1८३. ३० 0६ 2०23 1८4. ३१ 0६ 2०23 1८5. ३० 0६ 2०23 1८6. ३१ 0६ 2०23 1८7. ३० 0६ 2०23 1८8. ३१ 0६ 2०23 1८9. ३० 0६ 2०23 1९०. ३१ 0६ 2०23 1९१. ३० 0६ 2०23 1९२. ३१ 0६ 2०23 1९३. ३० 0६ 2०23 1९4. ३१ 0६ 2०23 1९5. ३० 0६ 2०23 1९6. ३१ 0६ 2०23 1९7. ३० 0६ 2०23 1९8. ३१ 0६ 2०23 1९9. ३० 0६ 2०23 2००. ३१ 0६ 2०23 2०१. ३० 0६ 2०23 2०२. ३१ 0६ 2०23 2०३. ३० 0६ 2०23 2०4. ३१ 0६ 2०23 2०5. ३० 0६ 2०23 2०6. ३१ 0६ 2०23 2०7. ३० 0६ 2०23 2०8. ३१ 0६ 2०23 2०9. ३० 0६ 2०23 2१०. ३१ 0६ 2०23 2११. ३० 0६ 2०23 2१२. ३१ 0६ 2०23 2१३. ३० 0६ 2०23 2१4. ३१ 0६ 2०23 2१5. ३० 0६ 2०23 2१6. ३१ 0६ 2०23 2१7. ३० 0६ 2०23 2१8. ३१ 0६ 2०23 2१9. ३० 0६ 2०23 2२०. ३१ 0६ 2०23 2२१. ३० 0६ 2०23 2२२. ३१ 0६ 2०23 2२३. ३० 0६ 2०23 2